CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHA BAD BENCH ALLAHA BAD

Original Application No. 32 of 2001

Allahabad this the 19th day of July, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)
Hon'ble Maj.Gen.K.K. Srivastava, Member (A)

R.A. SAVITA Son of Late Sri Ram Prasad Savita, working as S.S.(Computer)A.O. Computer, Billing Section, G.M.T.D. E 10 B-Exchange, Gwalior Road, Jhansi and R.O. B.No.59, Sadar Bazar, Cantt . Jhansi (U.P.)

Applicant

By Advocates Shri G.P. Sharma Shri K.P. Shukla

Versus

- Union of India through the Chief General Manager, Telecom, U.P. (East) Circle, Lucknow, U.P.
- 2. The General Manager, Telecom, Telecom Office, Chahra Bldg. Jhokan Bagh, Jhansi U.P.
- 3. R.S. Sharma, Sr. Tele Supervisor, G.M.T. Jhansi

Respondents

By-

ORDER (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

The applicant has come up impugning the order dated 11.4.00 through which Shri R.S. Sharma has been placed above him on the basis of order dated 14.3.97 from G.M.T.D., Jhansi, which is based on the instructions as per D.G., P&T letter dated 25.08.1964. The contention of the applicant is that through out he is being placed above Shri R.S. Sharma whenever

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the question of seniority came up. In support of his contention he has also filed annexure A-2 in which the applicant Shri Savitahehas been placed at serial no.1 and Shri Sharma at serial no.2. Perusal of these documents shows that both Shri R.S. Sharma and Shri Savita joined the service on 01.11.1962 and both were confirmed with effect from 01.03.1966. Birth year of Shri Savita is 1941 whereas Shri Sharma's birth yearsis 1943. In C.G.L (Circle Gradation List) for the years 1975, 1977 and 1987 Shri Savita has been mentioned just above Shri Sharma, but this position has been changed in view of order impugned here, which is a simple implementation of directions issued by G.M.T.D., Jhansi vide letter dated 14.03.1997 and according to which the seniority has been determined in order of their position in the merit at the time of recruitment. The applicant has neither challenged here the interse seniority position in the order of merit as referred in the impugned order nor he has impugned the letter dated 14.03.1997 issued by G.M.T.D. Under the circumstances, the relief sought for, cannot be granted to the applicant. The O.A. is dismissed accordingly. No order as to costs

Member (A)

Member (J)

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M.M.